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O.A. No. 135 of 2008

CORAM: Hon'ble Mr. K.V.Sachidanandan, Vice-Chairman
Hon'ble Mr. C.R.Mohapatra, Member (A)

Order dated: 19.03.2008

The applicant is a candidate of unreserved category for the post of Jr. Trackman and Helper-II. In response to advertisement, he applied for the same on or before 07.12.2006 and according to him his application was rejected by the Respondents on the ground that the applicant had not given two proper marks of physical identification in his application form and issued a letter dated 14.08.2007 showing cause of rejection of the application. Being aggrieved by the same, this O.A. has been filed with the following reliefs:-

“ (i) to direct the Respondents to consider the case of the applicant by giving him a chance to appear in the process of selection for the post of Jr. Trackman and Helper-II”

Heard Mr. J.Rath, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Railways.

When the matter came for hearing, Ld. Counsel for the applicant submitted that he would be satisfied if the direction is given that he may file a representation within a time limit, which may be directed to be considered and disposed of by the CPO within a time frame.

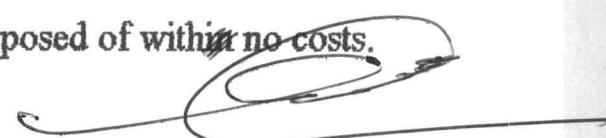
In the interest of justice, we direct the applicant to file a representation with all relevant documents within 15

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days from today and on receipt of the same, the CPO or any other competent authority will consider and dispose of the same within 45 days thereafter, as per rules.

The O.A. is disposed of within no costs.


MEMBER (A)


VICE-CHAIRMAN